

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 460/GT/2014**

Subject: Petition for determination of tariff of tariff of Omkareshwar H.E. Project for the period 1.4.2009 to 31.3.2014

**Petition Nos. 264/GT/2014**

Subject: Approval of tariff of Omkareshwar H.E. Project for the period 1.4.2014 to 31.3.2019.

**Petition No. 461/GT/2014**

Subject: Approval of tariff of Indira Sagar Power Station for the period from 1.4.2009 to 31.3.2014

**Petition No. 265/GT/2014**

Subject: Petition for determination of tariff of Indira Sagar Power Station for the period from 1.4.2014 to 31.3.2019.

Petitioner : NHDC limited

Respondents : MPPMCL & Others

Date of hearing : **22.9.2015**

Coram : Shri Gireesh. B. Pradhan, Chairperson  
Shri A.K.Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Shri S. Sanyal, NHDC  
Shri Ashish Jain, NHDC  
Shri Y.N. Rao, NHDC  
Shri V.K. Singh, NHDC  
Shri Prabhakar Rai, NHDC  
Shri Sarthak Lazarus, MPPMCL  
Shri M.L. Agrawal, NVDD

**Record of Proceedings**

These petitions were taken up today for hearing.

2. During the hearing, the representative for the petitioner made detailed submissions in the matter and prayed that tariff of the generating stations may be revised for 2009-14 after truing-up and tariff may be approved for the period 2014-19. The representative



further submitted that additional information sought for by the Commission has been filed and copies have been served on the respondents.

3. The learned counsel for the respondent, MPPCL submitted as under:

- (i) Reply in all the matters has been filed and the same may be considered while determining the tariff for the 2009-14 and 2014-19 of the generating stations.
- (ii) The additional capital expenditure claimed by the petitioner in respect of Indira Sagar Power Station for the period 2009-14 is higher than that of the expenditure approved by the Commission.
- (iii) In respect of Omkareshwar Hydro Electric project for the period 2014-19, the claim of the petitioner for ₹339.90 crore towards deposition in CAMPA fund is subject to the decision of the Hon'ble Supreme Court.
- (iv) In Form-9 of the 2009-14 petitions the petitioner has incurred some additional capital expenditures without the prior approval of the Commission. These expenditures are not covered under Regulation 9 (2) (iv) of the 2009 Tariff Regulations and may not be allowed.

4. The Commission after hearing the parties directed the petitioner to submit additional information on affidavit in respect of the following petitions, with advance copy to the respondents, on or before 20.10.2015 as detailed under:

**Petition no. 460/GT/2014 (Omkareshwar HP 2009-14)**

- i. An amount of ₹2.75 lakh has been claimed against capitalization of " PV along with S/tax thereon Voith Siemens contract 4" in the year 2009-10. Complete details for the expenses with proper justification shall be furnished;
- ii. Capitalization details with regard to R&R expenses during 2009-14 in books and calculations for arriving at the R&R expenses pertaining to power component;
- iii. Water utilization certificate from Narmada Control Authority for calculation of Design Energy for the year 2013-14;
- iv. Actual year of discharge of Compensatory Afforestation (CAMPA) fund;
- v. Gross value of the old asset removed from service for every case of capitalization claimed under replacement and in case the same has been furnished, proper link between capitalization & de-capitalization shall be provided.

**264/GT/2014 (Omkareshwar HP 2014-19)**

- i. Board Approval for the additional capital expenditure projected to be incurred for the period 2014-19;
- ii. Gross value of the old asset removed from service for every case of capitalization claimed under replacement and in case the same has been furnished, proper link between capitalization & de-capitalization shall be provided (Form 9Bi);
- iii. Proper justification/ details and supporting documents for the projected Additional Capital Expenditure claimed under Regulation 14(3)(iii);
- iv. Full form of the abbreviations used in the petition;



v. Information on the following:

Year	Assets/Works	Sl. No. / Page No.	Information to be furnished
2014-15	Energy conservation measures through renewable energy(solar)	26/ 64	Complete details with proper justification.
	Implementation of AMR for ABT Meter	30/ 64	A copy of recommendations of MPOCC/MPSLDC as referred in the petition.
2016-17	Providing online monitoring system for assessing safety of dam structure	4/ 70	Clarify whether old system will be replaced or not. If yes, de-capitalization value of old system shall be provided.
2017-18	Upgradation of software of automation	2/ 72	
2018-19	Upgradation of ARMAC System	1/ 73	

#### **461/GT/2014 (Indira Sagar Power Project 2009-14)**

- i. An amount of ₹337.54 lakh, ₹17.28 lakh, (-)₹111.18, (-)₹136.12 lakh and (-)₹491.92 lakh for the period 2009-14 has been claimed under the heads Corporate Office actual Capitalization of main assets, Security equipments, Minor assets transferred to obsolete/written off/inter unit transfer, reversal of liability of capital works and adjustment in carrying amount of assets respectively. Furnish complete details for the expenses with proper justification;
- ii. Gross value of the old asset removed from service for every case of capitalization claimed under replacement and in case the same has been furnished, proper link between capitalization & de-capitalization shall be provided;
- iii. Capitalization details with regard to R&R expenses during 2009-14 in books and calculations for arriving at the R&R expenses pertaining to power component.

#### **265/GT/2014 (Indira Sagar Power Project 2014-19)**

- i. Board Approval for the additional capital expenditure projected to be incurred during the years 2014-15 to 2018-19;
- ii. Submit supporting documents in respect to the assets/works claimed under Regulation 14(3)(iii);
- iii. Gross value of the old asset removed from service for every case of capitalization claimed under replacement and in case the same has been furnished, proper link between capitalization & de-capitalization shall be provided (Form 9Bi);
- iv. Information on the following:



Year	Assets/works claimed at in the petition	Sl. No./ Page No. of the petition	Information to be furnished
2014-15	Providing of fire protection arrangement for radial gates, GNT and intake gates.	1/ 67	Reason of de-capitalizing ₹16.25 lakh from Unit-III (power house) shall be submitted along with clarification that whether the same is due to physical de-capitalization or provision written back or some kind of adjustment entry.
	Fire fighting system for central store	2/ 67	Reason for difference between the amount claimed (₹104.31 lakh) for Unit-I in this petition and amount (₹26.96 lakh) allowed in earlier Petition no. 154/2010. Further, reason of de-capitalizing ₹44.31 lakh from Unit-III (power house) shall be submitted along with clarification that whether the same is due to physical de-capitalization or provision written back or some kind of adjustment entry.
2016-17	Auditorium & recreation hall	1/ 72	Reason for difference in the amount (₹200.00 lakh) claimed in this petition and amount allowed (₹80.00 lakh) in earlier petition no. 154/2010.
	Sewage Treatment plant	2/ 72	Reason for difference in the amount claimed (₹120.00 lakh) in this petition and amount (₹60.00 lakh) allowed in earlier petition no. 154/2010.
	Upgradation of EDA system for buckets.	8/ 73	A copy of CWC correspondence as mentioned in the petition.

5. The above information shall be submitted within the due date mentioned above. The parties shall complete the pleadings before the said date. In case the information/ rejoinder is not filed within the said date, the matter shall be considered based on available records.

6. Subject to the above, order in the petition is reserved.

By Order of the Commission

**-Sd/-**  
(T. Rout)  
Chief (Legal)

